

ITEM NO.1503

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.12884/2020

(Arising out of impugned final judgment and order dated 13-11-2019 in FA No.3613/2019 passed by the High Court Of Gujarat At Ahmedabad)

GUJARAT STATE CIVIL SUPPLIES CORPORATION LTD.

Petitioner(s)

VERSUS

MAHAKALI FOODS PVT. LTD. (UNIT 2) & ANR.

Respondent(s)

(IA No.116364/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.102897/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No.102900/2020 - FOR EXEMPTION FROM FILING O.T.; and, IA No.102901/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No.6167/2013 (III)

(IA No.36255/2019 - FOR EXEMPTION FROM FILING O.T.; IA No.65581/2019 - FOR EXEMPTION FROM FILING O.T.; IA No.108337/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; IA No.65579/2019 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

C.A. No.127/2018 (III)

SLP(C) No.31227/2018 (IX)

(IA No.54121/2019 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No.7375/2020 (IX)

(IA No.100738/2020 - APPROPRIATE ORDERS/DIRECTIONS; and, IA No.53033/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No.2135/2021 (XIV)

SLP(C) No.6166/2021 (III)

(FOR ADMISSION and I.R.; IA No.54081/2021 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.54082/2021 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-10-2022 These matters were called on for pronouncement of Judgment today.

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M/s. Meharia & Company, AOR

Ms. Anushree Prashit Kapadia, AOR

Hon'ble Ms. Justice Bela M. Trivedi pronounced the Reportable Judgment of the Bench comprising Hon'ble the Chief Justice of India and Hon'ble Ms. Justice Bela M. Trivedi.

The operative portion of the judgment reads as under:

"1. Leave to appeal is granted in SLP(C) No.12884/2020, SLP(C) No.31227/2018, SLP(C) No.7375/2020, SLP(C) No. 2135/2021 and SLP(C) No.6166/2021.

36. In the aforesaid premises,

(I) C.A. No.....of 2022 (@ SLP(c) No. 12884 of 2020) is dismissed,

(II) C.A. No. 127 of 2018 is allowed,

(III) C.A. No. 6167 of 2013 is allowed,

(IV) C.A. No.....of 2022 (@ SLP(c) No. 31227 of 2018) is disposed of,

(V) C.A. No.....of 2022 (@ SLP(c)No. 7375 of 2020) is dismissed,

(VI) C.A. No.....of 2022 (@ SLP(c)No. 2135 of 2021) is dismissed and

(VII) C.A. No.....of 2022 (@ SLP(c)No. 6166 of 2021) is dismissed."

Pending applications, if any, also stand disposed of.

(MUKESH NASA)

AR-cum-PS

(Signed Reportable Judgment is placed on the file)

(VIRENDER SINGH)

BRANCH OFFICER